

**Brick kilns in Delhi**

4326. SHRI GAYA PRASAD KORI:

SHRI DHARAM PAL SINGH MALIK:

Will the Minister of LABOUR be pleased to state:

(a) the number of brick kilns in the Union Territory of Delhi;

(b) the number of workers employed therein;

(c) the labour-laws applicable there for social security of the workers;

(d) whether the acts like Employees Insurance Scheme and Provident Fund have not been implemented so far by the management, in case of the said workers;

(e) if so, the time by which these acts are likely to be implemented;

(f) whether owners of the brick kilns are exploiting child labour; and

(g) if so, the preventive steps proposed to be taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) 300.

(b) 25,000 approximately.

(c) 1. Contract Labour (Regulation & Abolition) Act, 1970;

2. Inter-State Migrant Workmen (Regulation of Employment and conditions of Services) Act, 1979; and

3. Minimum Wages Act, 1948.

(d) and (e) The Employees Provident Fund & Miscellaneous Provisions Act, 1952 is, at present, applicable to Brick Kilns employing twenty

or more persons after three years of their setting up. All Brick Kilns satisfying these requirements are legally required to implement the provisions of the Act. Employees State Insurance Act, 1948 is applicable to factories run with power and employing ten or more persons and factories run without power and employing twenty or more persons. The Brick Kilns, falling in this category and located in the area where the ESI Scheme has been implemented, are also legally required to implement the Act. The EPF and ESI authorities are taking all steps to ensure that the two Acts are implemented by all the Brick Kilns, which are legally coverable.

(f) During the course of inspections at the brick kilns no child labour has been found working. Further no complaint in respect of employment of child labour and their exploitation has been launched with the concerned authorities.

(g) Does not arise.

[English]

**Centre for treatment of Asthama**

4327. SHRIMATI D. K. BHANDARI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether some special centres for treatment of Asthama has been set up in the country during July, 1991;

(b) if so, the details thereof;

(c) whether the Union Government propose to set up more centres in the country, especially in Sikkim; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARA DEVI SIDHARTHA): (a) to (d) There is